



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA
www.rbi.org.in

RBI/2012-13/326

DBOD. AML.No. 8422 /14.01.001/2012-13

December 12, 2012

The Chairmen/CEOs of all Scheduled Commercial Banks(Excluding RRBs)/
Local Area Banks / All India Financial Institutions

Dear Sir,

**Anti-Money Laundering (AML)/Combating of Financing of Terrorism (CFT) -
Standards**

Please refer to our letter [DBOD. AML.No.1594/14.01.001/2012-13 dated July 27, 2012](#)
on risks arising from the deficiencies in AML/CFT regime of certain jurisdictions.

2. Financial Action Task Force (FATF) has updated its Statement on the subject and
document 'Improving Global AML/CFT Compliance: on-going process' on October 19,
2012 ([copy enclosed](#)). The statement / document can be accessed from the following
URL also:

<http://www.fatf-gafi.org/media/fatf/documents/FATF%20Public%20Statement%2019%20October%202012.pdf> and
<http://www.fatf-gafi.org/topics/high-riskandnon-cooperativejurisdictions/documents/improvingglobalamlcftcomplianceon-goingprocess-19october2012.html>

3. All banks and financial institutions are accordingly advised to consider the
information contained in the enclosed statement.

4. This, however, does not preclude Indian banks or financial institutions from
legitimate trade and business transactions with these countries and jurisdictions.

5. Please advise your Principal Officer to acknowledge receipt of this circular letter.

Yours faithfully,

(Sudha Damodar)
Chief General Manager

Encl: As above

बैंकिंग परिचालन और विकास विभाग, केन्द्रीय कार्यालय, 13वीं मंजिल, केन्द्रीय कार्यालय भवन, शहीद भगतसिंह मार्ग, मुंबई 400001

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हिंदी आसान है, इसका प्रयोग बढ़ाएँ